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**BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI****O.A. NO. 665 OF 2023****IN THE MATTER OF:**

Nirmal Singh Chahal

.... Complainant

**VERSUS**

State of Punjab &amp; Others

..... Respondant

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**Date:- 08-08-2025****Place:- Farid Enclave, Kotkapura Road,**

Faridkot (Punjab)-151203

Complainant....



**Niramal Singh Chahal**  
**President, Farid Enclave Welfare Society,**  
**Farid Enclave, Kotkapura Road**  
**Faridkot (Punjab)-151203**

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**SUPPLEMENTARY WRITTEN SUBMISSION BY NIRMAL SINGH CHAHAL,  
PRESIDENT, FARID ENCLAVE WELFARE SOCIETY, FARID ENCLAVE,  
KOTKAPURA ROAD FARIDKOT, PUNJAB**

Sir,

I had submitted an application in your court being the President of "Farid Enclave Welfare Society, Farid Enclave, Kotkapura Road, Faridkot (Punjab-151203)", regarding dropping of untreated sewerage water into Langeana Drain passing near the colony due non-functioning of sewerage treatment plant of the colony and sale of Green Belt area reserved for the treated water of STP, of which Application No.665 of 2023. In this regard, in your court, being President of the Farid Enclave Welfare Society, I would like submit my additional supplementary submission before you.

**a) Not Compliance the orders to vacate the green belt**

Honorable court has passed the folloing orders on 05-03-2025:

*"In their response respondent no. 1-State of Punjab and respondent no. 2-District Magistrate, Faridkot shall mention regarding encroachments on green belts and steps taken for removal thereof."*

According to these orders, the encroachment on a total of 740.78 square yards of green park should have been removed. However, these orders were not fully complied with by the local authorities.

1) There are toilets constructed in green belt area. But the local authorities did not remove them and said that they are Public Bathrooms. I want to submit before honorable court that there is specific place reserved for Public Bathrooms in

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the map with SCO No. 24. **(Annexure P-1)** So there is no need to construct another bathroom in green belt area.

2) Actually these bathrooms are of Hotel Shahi Haveli and they use it. There is no bathroom that is using by the public. Moreover here is no mention anywhere on the bathroom that these are public bathrooms and there is no "public bathroom" written anywhere. **(Annexure P-2)**

3) According to the laws of Punjab Govt., if anyone wants to construct "Public Bathrooms", it is must that it get approval from PWD (Public Works Department) of Punjab and certain building plans of PUDA (Punjab Urban Development Authority) must be followed. Some other department's approvals also needed. But local authorities failed to submit such approvals and building plans of the said Public Bathrooms before honorable court.

4) Some structures still remained in green belt areas which are not demolished. **(Annexure P-3)**

5) The local authority has only removed some of the structures. But the occupation is still with Hotel Shahi Haveli. They have installed temporary iron frames and placed flower pots to maintain their possession. Due to which they still have possession of that place and BDA (Bathinda Development Authority) and local authority have not taken any action to remove this possession. That place is still being used commercially. **(Annexure P-4 to P-10)**

6) The local authority dug up the paved road built in the colony's outskirts to expand the green belt. But only a few saplings were planted in it and no action was taken after that. **(Annexure P-11 and P-12)**

7) The green belt from where structures have been removed and trees have been planted, has no supply line to supply the treated water of the STP to that park. Due to which those trees will soon die.

8) We have already requested the Honorable Court that if the outlet of treated water is to be in the parks every day, then due to excess water, on the one hand there is a risk of drying up of the plants and on the other hand the place will turn into a swamp. This problem will increase even more in the winter season. Apart from this, there will also be a smell of water. The park will not be usable. As per the orders of the Honorable Court, the STP which is being run, the condition of the place where its water is being released, can be seen in the **Annexure P-13**.

**541****Prayer:**

Keeping in view the above facts and circumstances, it is respectfully and humbly prayed to the Hon'ble Court that:

- 1) Encroachment on the Green Park should be permanently removed and the responsibility of maintaining it should be given to the colony residents.
- 2) Legal action should be taken against the owners of the "Shahi Haveli" for encroaching on the green belt and using it as a commercial space, and fines should be imposed.
- 3) Please take appropriate action against the concerned officials for not completely removing the encroachment on Green Park.

With thanks,

**Date:08-08-2025**

Place: Farid Enclave Phase-1 and 2,  
Kotkapura Road,  
Faridkot (Punjab)-151203

**Complainant.....**

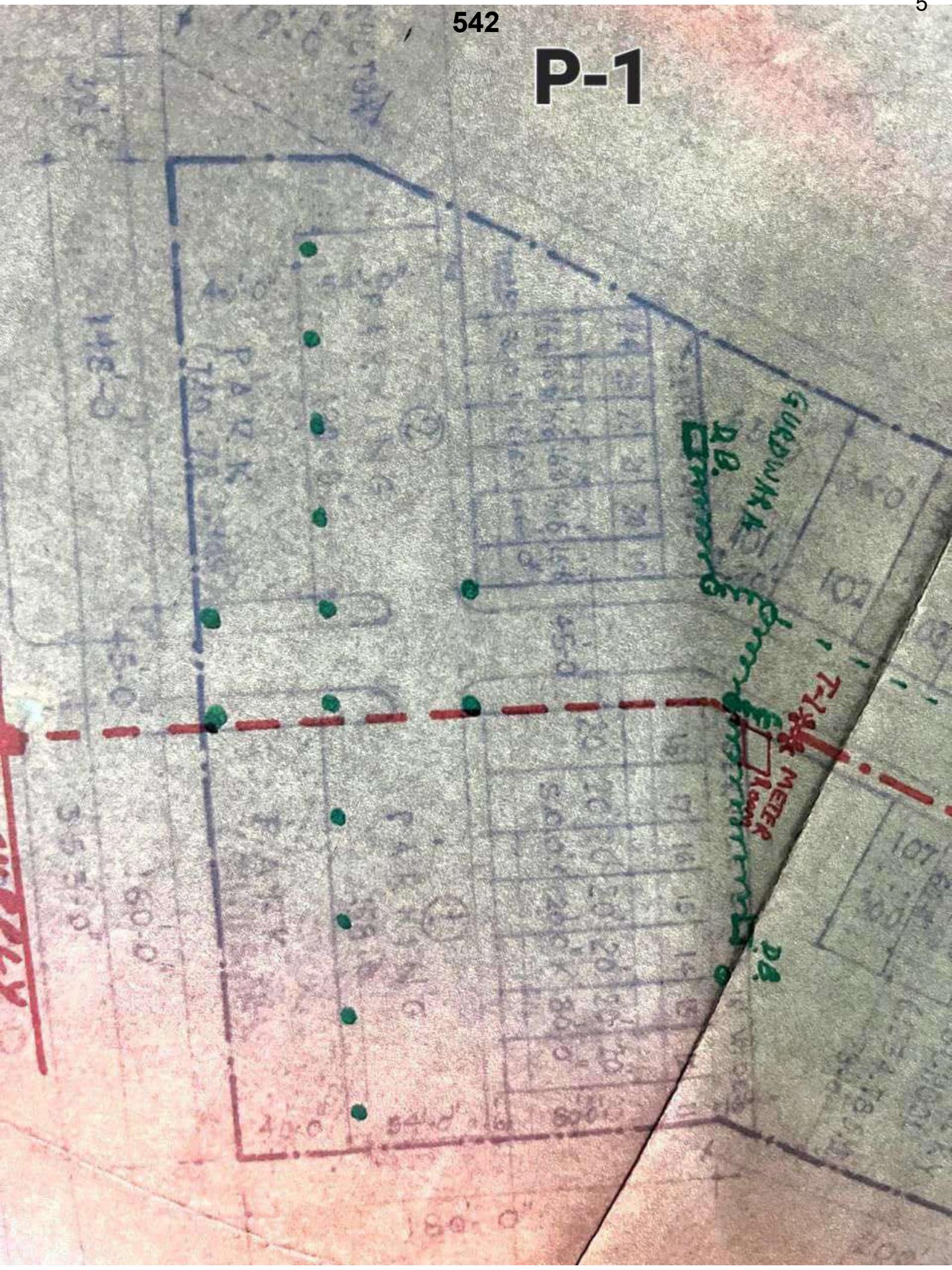
**Niramal Singh Chahal**



**President, Farid Enclave Welfare Society,  
Farid Enclave, Kotkapura Road  
Faridkot (Punjab)-151203**

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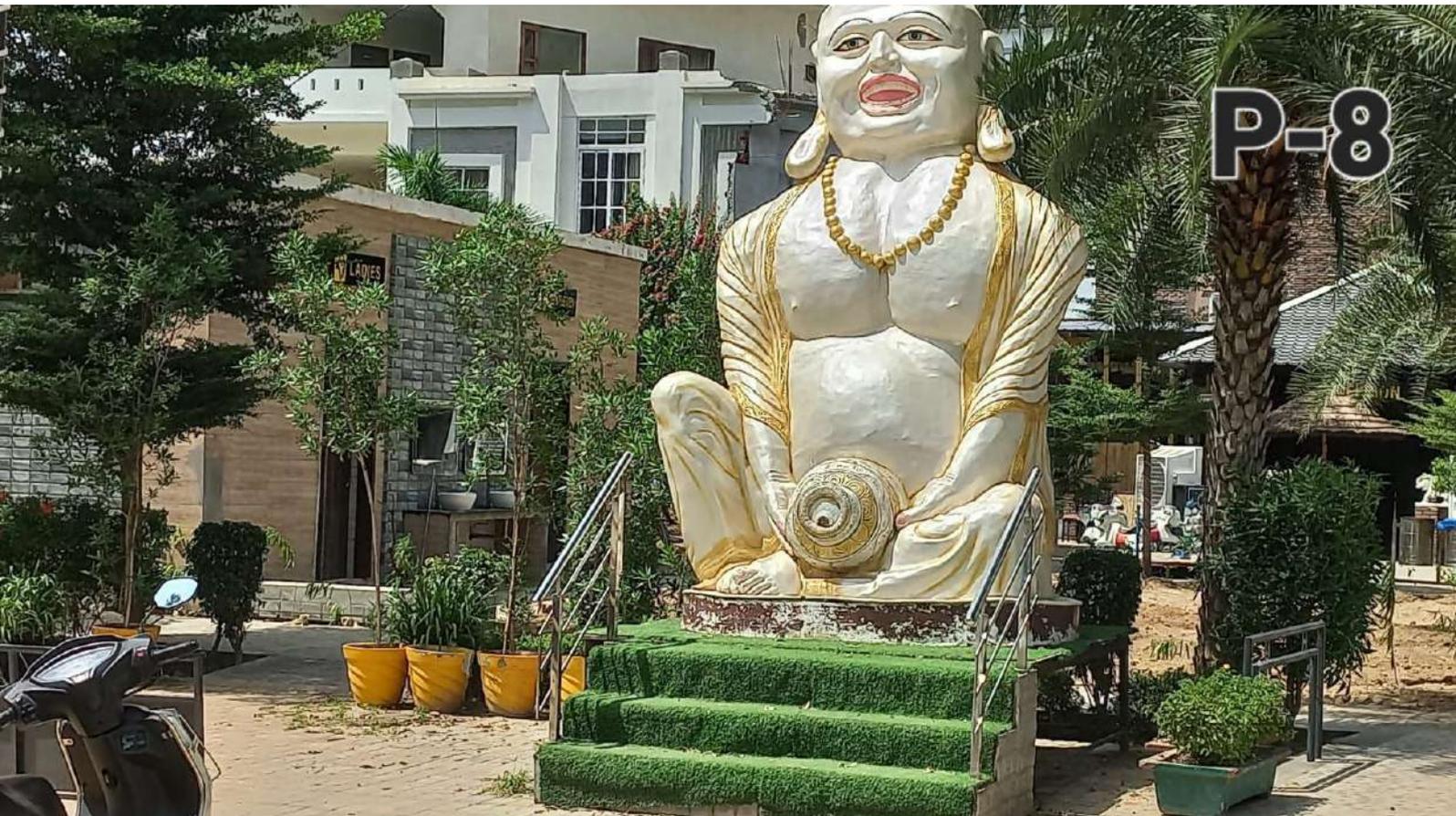








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